

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.1073
TO BE ANSWERED ON 4TH DECEMBER, 2015**

IRREGULARITIES IN PRIVATE MEDICAL COLLEGES

**1073. PROF. RAVINDRA VISHWANATH GAIKWAD:
SHRI PREM DAS RAI:
SHRI B. SENGUTTUVAN:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken note of reports of appointment of ghost faculty and admission of fake patients in certain private medical colleges of the country, and if so, the details thereof and the action taken/proposed to be taken by the Government thereon;
- (b) the number of cases of violation of rules/criteria, irregularities and malpractices such as demand of capitation fee, sale of seats etc. reported and the action taken/ proposed to be taken by the Government against the erring medical colleges during the last three years and the current year, college and State/UT-wise;
- (c) the measures taken/proposed to be taken by the Government to check such irregularities and malpractices in private medical colleges; and
- (d) the steps taken/proposed to be taken by the Government to improve the quality of education in private medical colleges in the country?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) to (d): Under the Establishment of Medical College Regulations, 1999, a medical college can be debarred for 2 years if found using fake/forged documents during inspections conducted by MCI. As reported by MCI, during the last 3 years and the current year, 11 cases of use of fake/forged documents are found and 5 colleges were debarred from admitting students.

The fee structure in private unaided medical colleges is decided by the Committee set up by the respective State Government under the Chairmanship of retired High Court Judge in pursuance of the directions of the Hon'ble Supreme Court of India. It is for the Committee to decide whether the fee proposed by an institute is justified and does not amount to charging of capitation fee. The fee fixed by the Committee is binding on the institute.

Medical Council of India empowered to regulate and maintain the standards of medical education in the country under the Indian Medical Council Act, 1956 & Regulations made thereunder.